

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20/10/02 (Regd.)

Cr. ND. 21 Dt 14.3.02

Call on 10/4/2002.

Yours
Member (J)~~22. 10.04.02~~~~No notice for the dog.~~~~Matters adjourned to~~

Member (J).

22. ORDER DATED 10-04-2002.

The applicant herein, claims that he was engaged as a substitute Token Porter between 1972-1992 as per the details furnished by him under Annexure-4 to the S.A. On the strength of the said claim, the Applicant approached the Respondents during 1994 for engagement/temporary status/regularisation. No heed having been paid to his grievance, as claimed in this S.A., he has filed the present Original Application.

In the counter filed by the Respondents Railways, the claim of the Applicant that he was engaged as a Substitute Token Porter has been denied.

Applicant has placed no materials in this case to substantiate his stand. None

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appears for the Applicant. Upon hearing Mr. Rath, learned Additional Standing Counsel appearing for the Respondents/Railways, and upon perusal of the pleadings, this original Application is disposed of with a direction to the Respondents to cause an enquiry, by giving opportunity to the Applicant to substantiate his claim, and to give necessary relief, as due and admissible, in the event the applicant substantiates his claim. While causing an enquiry, the Respondents may entrust the matter of enquiry to a responsible officer and give personal hearing to the Applicant.

With the observations and directions made above, this Original Application is disposed of. No costs.

Additional comments - Send copies of this order to the parties.

Yours
10/04/2002
Member (Judicial)

Copies 02 credts

for filing with the concerned office and may be sent to

all parties by

post or by electronic means.

Order of the day is adjourned.

24/4/02

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